

(Interruptions)

MR. SPEAKER: I am not permitting Shri B. N. Reddy. Let him not do it like this every day. He can raise this matter either through some motion or at the proper time when he is called.

(Interruptions)

MR. SPEAKER: Let him not force himself upon me in this manner. Let him please sit down now. When we are in between on other business, where does the question of scarcity of water come in? Let him not disturb the proceedings of the House. Let him sit down now.

(Interruptions)

MR. SPEAKER: What am I to do with this hon. Member? There is a procedure to be followed. But he does not understand what I am saying. He cannot get up in between and start raising it. I am sorry I cannot permit him now.

STATEMENT RE-RATIFICATION OF INSTRUMENT TO AMEND CONSTITUTION OF ILO

SHRI G. VENKATSWAMY: On behalf of Shri K. V. Raghunatha Reddy, I beg to lay on the Table a statement (Hindi and English versions) regarding the Ratification of the Instrument to amend the Constitution of the International Labour Organisation relating to an increase in the size of the Governing Body [Placed in Library. See No. LT-5088/73].

ADMINISTRATOR-GENERAL'S (UNION TERRITORY OF DELHI) RULES, 1972 UNDER ADMINISTRATOR GENERAL'S ACT, 1963

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Administrator-General's Union territory of Delhi Rules, 1972 (Hindi and English versions) published in Notification No. F. 22/3/72-Judl. in Delhi Gazette dated the 18th September, 1972, issued under the Administrator-General's Act, 1963. [Placed in Library. See No. LT-5089/73].

COPY OF "ANNUAL PLAN, 1973-74"

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): I beg to lay on the

Table a copy of the "Annual Plan, 1973-74" (Hindi and English versions). [Placed in Library. See No. LT-5090/73]

STATEMENT OF RECEIPTS & EXPENDITURE OF MANIPUR FOR 1973-74, REPORT OF COMPTROLLER & AUDITOR GENERAL FOR 1970-71 ON TRIVENI STRUCTURALS AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

- (1) A statement (Hindi version) of the estimated receipts and expenditure of the State of Manipur for the year 1973-74, [Placed in Library. See No. LT-5091/73]
- (2) A copy of Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part III—Triveni Structurals Limited, under article 151(1) of the Constitution. [Placed in Library. See No. LT-5092/73].
- (3) (a) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 217(E) to 220(E) published in Gazette of India dated the 30th April, 1973, together with an explanatory memorandum.
 - (ii) G.S.R. 227(E) published in Gazette of India dated the 1st May 1973, together with an explanatory memorandum.
 - (iii) G.S.R. 293, published in Gazette of India dated the 24th March, 1973, together with an explanatory memorandum.
 - (iv) G.S.R. 328 published in Gazette of India dated the 31st March 1973, together with an explanatory memorandum.
 - (v) G.S.R. 330 published in Gazette of India dated 31st March, 1973, together with an explanatory memorandum.
 - (vi) G.S.R. 183(E) published in Gazette of India dated the 31st